

ITEM NO.20 Court 14 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 241/2021

MUN MUN DUTTA Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS. Respondent(s)

(FOR ADMISSION and IA No.65462/2021-EXEMPTION FROM FILING
O.T.)

Date :18-06-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[VACATION BENCH]

For Petitioner(s) Mr. Puneet Bali, Sr. Adv.
Mr. Vibhav Jain, Adv.
Mr. Paramdeep Saini, Adv.
Mr. Aditya Soni, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel for the petitioner states that in respect of same incident, different FIRs. have been lodged in different States. Therefore, all the FIRs need be clubbed together with the first FIR which was lodged at Police Station, Hansi City, District Hansi, Hisar.

Let notice be issued to the respondents limited to that extent, returnable within six weeks.

In the meantime, proceedings in the FIRs lodged in the States of Gujarat, Madhya Pradesh, New Delhi, Maharashtra and Uttar Pradesh shall remain stayed.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[NISHA TRIPATHI]
COURT MASTER (NSH)